(2024) 02 JH CK 0064

Jharkhand High Court

Case No: Writ Petition (C) No. 3109 Of 2018, 1021 Of 2019

Yogeshwar Mahto And Others	APPELLANT
Vs	
Union Bank Of India & Others	RESPONDENT

Date of Decision: Feb. 22, 2024

Hon'ble Judges: Anil Kumar Choudhary, J

Bench: Single Bench

Advocate: Rupesh Singh, Amrendra Pradhan, V. P. Singh, Dilip Kr. Chakraverty, V. P. Singh, Rashmi Kumar, Parth S. A. S. Pati

Judgement

Anil Kumar Choudhary, J

W.P. (C). No.3109 Of 2018

Heard the parties.

Notice issued to the respondent Nos.6 and 11 in the matter of admission has not been validly served.

Issue fresh notice to the respondent Nos.6 and 11 in the matter of admission.

The petitioner is directed to file requisites for service of notice upon the respondent Nos.6 and 11 in the matter of admission in their present and correct address by registered post with A/D as well as under process of the court within four weeks failing which; this W.P. (C). shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this case after receipt of the service report of the notice issued to the said respondents.

(Anil Kumar Choudhary, J.)

W.P. (C). No.1021 of 2019

Learned senior counsel for the petitioner submits that the notice has not been issued to the respondent Nos.4 to 8 in the matter of admission.

Issue notice to the respondent Nos.4 to 8 in the matter of admission.

The petitioner is directed to file requisites for service of notice upon the respondent Nos.4 to 8 in the matter of admission by registered post with A/D as well as under process of the court within ten days failing which; this W.P. (C). shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this case after receipt of the service report of the notice issued to the said respondents.